HIGH COURT OF UTTARAKHAND, AT NAINITAL

NOTIFICATION

Notification No. 105/UHC/Admin.B/2020, Dated: 01.06.2020

Whereas, Notification No. 99/UHC/Admin.B/2020 dated 19.05.2020 has been issued for transaction of business of the High Court of Uttarakhand with normal case filing and hearing through Video Conferencing,

Whereas, the State Government *vide* their orders dated 31.05.2020, have classified District Nainital as Red Zone, with certain restrictions on public movements and activities,

Whereas, it is the considered view of Hon'ble the Chief Justice that litigants residing in other parts of the State may face practical difficulties in performing journeys and making visits to Nainital for getting the petitions, applications, affidavits *etc.* prepared and signed there,

Whereas, difficulties may also be experienced by advocates and litigants in sending certified copies of judgments and orders of the High Court to other parts of the State,

Whereas, there are also some requests for additional time for filing of duly signed copies of Petitions, Applications, Replies, Counters, Papers, Documents *etc.*, copies of which were e-filed under the Notification No. 86/UHC/Admin.B/2020 dated 11.04.2020 of the High Court of Uttarakhand,

Therefore, having considered all the facts and circumstances, Hon'ble the Chief Justice is pleased to issue followings directions, to be applicable with Notification No. 99/UHC/Admin.B/2020 dated 19.05.2020, and till further orders-

- 1. Where print outs of scanned copies of the Petitions, Applications, Replies, Affidavits, Counter Affidavits, Papers, Documents *etc.*, duly signed by the parties, are filed by advocates with applications and undertakings that the actual and ink signed copies thereof shall be filed within two weeks from filing of print outs of such scanned copies, the print outs, duly attested by the advocates in their own signatures with full name and Bar registration number, be entertained by the Registry for purpose of case filing.
- 2. In particular, where print out of scanned copy of a affidavit duly signed by the party and sworn before a Public Notary, is filed by an advocate with application and undertaking that the actual and ink signed copy of such affidavit, shall be filed within two weeks, the print out of the scanned copy, duly attested by the advocate in his own signature with full name and Bar registration number, be entertained by the Registry for purpose of filing.
- Where, print outs of the scanned copies are filed as above, soft copies thereof shall also be provided to the Registry by e-mail to the given e-mail addresses.

- 4. Where print out of a judgment/order, uploaded in CIS/DJDG, is presented before any Court/Tribunal subordinate to the High Court or before any Authority or Person, the authenticity of such judgment/order shall be ascertained by such Court/Tribunal or Authority or Person by comparing the same with the judgment/order uploaded in CIS/NJDG, and wherever, authenticity has been so ascertained, the said Court/Tribunal, Authority or Person shall not press for the certified copy, and shall act upon it, as if the judgement/order, as presented above, is the certified copy.
- 5. The time for filing of hard and duly signed copies of Petitions, Applications, Replies, Counters, Papers, Documents *etc.*, copies of which were e-filed under the Notification No. 86/UHC/Admin.B/2020 dated 11.04.2020 of the High Court of Uttarakhand, is extended till 15.06.2020 (Monday).

By orders of Hon'ble the Chief Justice

Sd/-

(Hira Singh Bonal) Registrar General

No. 2267/UHC/Admin.B/2020

Dated: 01.06.2020.

Copy to following for information and needful-

- 1. P.P.S. to Hon'ble the Chief Justice for placing copy of this Notification before His Lordship.
- 2. All the P.S./P.A. to the Hon'ble Judges, for placing copy of the Notification before their Lordships.
- 3. Secretary Law, Government of Uttarakhand, Dehradun.
- 4. Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
- 5. Member-Secretary, UKSLSA, Nainital.
- 6. All the District & Sessions Judges, Principal Judge/Judge, Family Courts of the State.
- 7. All the District Magistrates/SSPs/SPs of the State for informing the Governments Counsels/Prosecution Officers and all the other concerned.
- 8. All the Registrars/JRs/DRs/ARs of the High Court.
- 9. All the Sections of the High Court.
- 10. Protocol Officer/Public Relation Officer/Management Officer of the High Court.
- 11. Director, Printing and Stationery, Roorkee with request to publish this Notification in the next issues of the Gazette.
- 12. Officer I/c, NIC, High Court of Uttarakhand, Nainital with request to publish the Notification in official website of the High Court.
- 13. Guard file/Notice Board.

Registrar (Judicial)